

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 6254/2012

(Arising out of impugned final judgment and order dated 04/05/2012 in CRLA No. 759/1982 passed by the High Court Of Judicature at Allahabad)

JAGADAMBA PRASAD

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

(With appln.(s) for bail and bringing on record additional documents and exemption from filing O.T. and Office report)

(For Final Disposal)

WITH SLP(Crl) No. 7568/2012

(With appln.(s) for exemption from filing O.T. and appln.(s) for bail and Office Report)

Date: 24/03/2015 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE T.S. THAKUR

HON'BLE MRS. JUSTICE R. BANUMATHI

HON'BLE MR. JUSTICE AMITAVA ROY

For Petitioner(s) Mr. J.C. Gupta, Sr. Adv.
Mr. Anurag Tomar, Adv.
Mr. Anurag Kishore, Adv.

Mr. Rameshwar Prasad Goyal, Adv.

For Respondent(s) Mr. Gaurav Bhatia, AAG
Mr. Adarsh Upadhyay, Adv.

UPON hearing the counsel the Court made the following

O R D E R

Heard.

Mr. J.C. Gupta, learned senior counsel appearing for the petitioners, prays for and is granted four weeks' time to file certain additional documents including depositions which have not been filed.

Post for hearing after ensuing summer vacation on a non-miscellaneous day.

(MAHABIR SINGH)
COURT MASTER

(VEENA KHERA)
COURT MASTER